

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-1081(PB)/2020

IN THE MATTER OF:

Rajeev Kumra & ors.

.... Applicant/petitioner

v.

M/s. CHD Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 08.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Piyush Singh, Ms. Aditi Sinha, Advs.

ORDER

The Petitioner is directed to issue notice to the Respondents.

The Corporate Debtor is hereby directed to file their reply within 15 days hereof.

The Corporate Debtor is expected to file their reply without asking any further time.

Both sides are hereby directed to file their written submissions (preferably in not more than two pages) 3 days before next date of hearing.

List the matter for hearing on **23.12.2020**.

- Sd.

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)